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**Central Administrative Tribunal, Allahabad Bench, Allahabad**

**Original Application No. 353 /2006**

this the 18<sup>th</sup> day of August, 2006

Vinod Kumar Maurya aged about 21 years son of late Shri Hari Ram Maurya, r/o Village Chota Raqba Post Office, Awasanpur, District-Abedkarnagar.

....Applicants

By Advocate: J.P. Maurya

Versus

1. Union of India through Secretary, Department of Central Water Commission, New Delhi..
2. Central Water Commission, Ram Krishna Puram, New Delhi, through its Director.
3. Chief Executive Engineer, Madhya Ganga Mandal-I, Central Water Commission, Jal Tarang Bhawan, Pratap Bagh, Aliganj, Lucknow.
4. Superintendent Engineer, Vaigyanik Parimandal Central Water Commission (CWC) Varanasi.

...Respondents

By Advocate: Shri Azmal Khan

**Hon'ble Shri Justice Khem Karan, Vice Chairman**

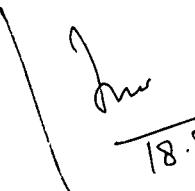
Heard Shri J.P. Maurya appearing for the applicant and Shri Azmal Khan, appearing for the respondents on this O.A.

2. The case of the applicant is that his father late Shri Hari Ram worked as Seasonal Khalasi from 16<sup>th</sup> June till he died on 19.8.2003, while still in employment, with respondent No. 3. It is also stated that applicant's father was granted temporary status before he died in August, 2003.

3. The grievance of the applicant is that though he has given application for appointment on compassionate ground but no decision has been taken as yet. He has prayed that the respondents be directed to consider his case as expeditiously as possible for compassionate appointment as Seasonal Khalasi. Copies of application addressed to Nideshal, Mukhya Adhishashi Abhiyanta, Adhishan Abhiyanta have been annexed to the O.A. as Annexure No. 1.

(Signature)

4. The Tribunal is of the view that this Original Application may be disposed of with a suitable direction to the respondent No. 3 to consider and dispose of the application of the applicant for compassionate appointment in the light of relevant orders/ rules on the subject. So this O.A. is finally disposed of with direction to the respondent No. 3 to consider the application dated 8.2.2006 of the applicant (copy of which is annexure No.1) in accordance with rules/ orders/ guidelines on the subject and pass suitable orders within a period of 3 months from the date a certified copy of the order together with the copy of the said application is produced before him. No order as to costs.

  
(Khem Karan)  
Vice Chairman

HLS/-